

eCommittee Newsletter

(For Internal Circulation Only)

July 2016



eCommittee Supreme Court of India

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SCREENING COURSE ON CYBER LAWS, CYBER CRIMES AND ELECTRONIC EVIDENCE FROM 7TH JULY TO 9TH JULY 2016 IN NATIONAL POLICE ACADEMY, HYDERABAD.

After discussions with the National Police Academy in the Hyderabad, it was decided that Judicial Officers need some training in **Cyber Crimes, Cyber Laws, Electronic Evidence** and other related issues. This is keeping in view the rapid increase in Cyber Crimes and the complexity involved in some of them.

The proposal was to send some carefully selected Judicial Officials from High Courts to participate in the screening programme. After the programme is concluded and the National Police Academy is satisfied that the participating Judicial Officers have the potential and aptitude for becoming trainers, they will be given further and more intensive training (Training of Trainers) over a period of five days. Thereafter, the services of those Judicial Officers could be utilized by the High Courts for giving training to other Judicial Officers in the State under High Courts Jurisdiction and also, if necessary in some other States. Four Judicial Officers from the High Court of Allahabad, Bombay and Karnataka, three from the High Courts of Madhya Pradesh, Punjab & Haryana, Rajasthan and Telangana & Andhra Pradesh and two from Calcutta, Gauhati and

Kerala were nominated for training at **National Policy Academy, Hyderabad** from 7th to 9th July 2016 on Cyber Laws, Cyber Crimes and Electronic Evidence.

TWO DAY DISCUSSION PROGRAMME FOR INTERACTION WITH REGISTRAR JUDICIAL/LISTING, CENTRAL PROJECT COORDINATORS AND NIC COORDINATORS OF ALL THE HIGH COURTS ON HIGH COURT CIS NC 1.0 BEING DEVELOPED AT NIC PUNE ON 9TH AND 10TH JULY 2016 AT CONFERENCE ROOM, SAKET DISTRICT COURTS.

A two day discussion programme was held on 9th and 10th July 2016 at the Conference Room at Saket Court Complex New Delhi for interaction on **High Court CIS NC 1.0** being developed at NIC Pune, wherein Registrar Judicial/Listing, Central Project Coordinator and NIC Coordinator of all the High Courts participated.

Software development team from NIC Pune and Members eCommittee also participated in the programme.

About 85 participants in all participated in the programme. NIC Pune team gave a demonstration of the features of CIS for the High Courts developed by them.

The participants were also addressed by **Hon'ble Mr. Justice Madan B. Lokur** in post lunch session of 10th July 2016.

The High Court CIS was given the go ahead as pilot (with necessary modification if any) by five High Courts during the two day programme.

Member (Judicial) was requested to study in detail the functionalities of the Case Information System including its integration with e-filing presently in use at Delhi High Court and submit a report thereon.

During the interaction, a team of five CPCs was formed to work on suggesting **common unified Case Types, Case Stages, Adjourment Types, Disposal Types** etc., by 15th August 2016 so that National Codes for each of these can be arrived at for being circulated in the CIS by all the Courts. Accordingly, unification of Act and Section information is also being attempted as part of the same exercise.

MEETING OF THE ECOMMITTEE HELD ON 12TH JULY 2016 IN THE SUPREME COURT OF INDIA

Following important decisions were taken in the meeting of eCommittee held on 12th July 2016 :-

1.Minutes of the eCommittee meeting held

on 25th April 2016 were read out and the same were confirmed as already circulated.

2.It was resolved that the financials for manpower for teams of CPCs for technical support and CIS periphery development will be initially offered for a period of one year beginning from 1st September 2016.

3.Qualifications, skill test and manpower rates were finalised for engaging manpower for CPC teams.

4.Specifications for computers to be procured for DLSAs, SJAs and remaining requirement of Courts were approved.

5.Specifications for hardware items for Courts, DLSAs, TLSCs and SJAs were also approved.

6.In principle approval of some form of incentive (like an award for outstanding contribution) for present and former CPCs, DSAs etc. in implementation of the project given and approval for study tour in groups to foreign countries also given.

7.Approval for release of funds for site preparation for newly created District Court Complexes.

8.Go ahead given for one Kiosk per District Court Complex to begin with and later on, to review the requirement based on the experience and success of this equipment in delivering case information service to the litigants.

9.**e-filing software** for the Supreme Court to be sent for security audit. This software with minor modifications can be used in the High Courts as well as in the District Courts. The e-filing software in use in Delhi High Court for over three years may also be examined and utilized for other High Courts.

10.**Scanning Software** being used in the Supreme Court successfully deployed and above one crore pages scanned. The software shared with all the High Courts and local modifications can be made by each High Court.

11.Push for using **solar energy** in Courts initiated.

12.Rs.15 lacs per Court Complex for using Solar Energy to be disbursed to all the High Courts subject to the following conditions :-

The Draft Project Report (DPR) along with funds estimate is received from the High Court.

If the funds requirement of a particular Court Complex exceeds Rs.15 lacs, the balance amount additionally required should be committed to be provided by the State Government.

Concerned High Court should ensure that the balance funds (if any) will be provided by the State Government.

13.National Judicial Academy requested to conduct a study and give a report on wide variations in the disposal rates in the District

Courts from State to State.

14.DoJ to issue advertisement in local newspaper giving publicity to the eCourts Project so that the litigants and public at large are benefited by the information that is available through the project.

15.State Legal Services Authorities also requested to include awareness of the eCourts Project in the awareness programmes.

16.Regular refresher courses to be conducted under the eCourts Project as well as by the Judicial Academies.

17.State Judicial Academies to have regular training sessions in their Calendar for information and communication training as per the requirement of eCourts Project for Judicial Officers as well as members of the staff.

18.DoJ to take urgent steps to ensure that connectivity is provided to all Courts at the earliest.

**TRAINING OF TRAINERS PROGRAM
FOR JUDICIAL OFFICERS ON CYBER
LAW, CYBER CRIMES AND
ELECTRONIC EVIDENCE (SECOND
BATCH FROM 14TH TO 16TH JULY 2016)**

In the second batch of training of trainers programme for Judicial Officers on Cyber Law, Cyber Crime and Electronic

Evidence three Judicial Officers from Allahabad, Bombay, Karnataka, Punjab & Haryana and Telengana & Andhra Pradesh and two from Calcutta, Gauhati, Kerala, Madhya Pradesh and Rajasthan were nominated for training at National Police Academy, Hyderabad.

STATUS OF MEMORANDUM OF UNDERSTANDING AS ON 31ST JULY 2016

Following Memorandum of Understanding between The Government of India and The State Government and The High Court concerned were executed in the month of July 2016:

1. Meghalaya
